

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 196/2016  
RT CP (IB) NO. 137/Chd/Hry/2017**

Venky's India Ltd.

....Petitioner.

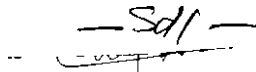
Versus.

M/s. Mor Farms Pvt. Ltd.

....Respondent.

Present: Mr. Sumeet Jain Advocate for petitioner.  
Mr. Munish Garg, Advocate for respondent.

The learned counsel for the petitioner seeks and is permitted to withdraw the instant petition with liberty to avail of the remedy under the provisions of Insolvency and Bankruptcy Code, 2016 and any other appropriate remedy under the law if so advised.

  
(Justice R.P.Nagrath)  
Member (Judicial)

July 04, 2017.  
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